

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATAC.P. No. 73/2017
C.A.-121/2017Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.VijayaraghavanATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th April, 2017, 10.30 A.M

Name of the Company		Surendra Kumar Joshi. -Versus- Rei Agro Limited.	
Under Section		9	IBC
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Sounak Mitra, Adv

2. Ms. Garima Singh, Adv

} Respondent
CompanySingh
04/04/17

1. CS MAMTA BINANI

} INTERIM RESOLUTION
PROFESSIONALMamta Singh
4/4/17

1. Anurita Pandey

} Petitioner
ORDERD
4/4/17

Ld. Counsels for the petitioner and the respondent as well as the Ld. Pr. CS for the Interim Resolution Professional are present.

Ld. Pr. CS for the IRP has filed certain documents regarding minutes of the meeting and report of the Committee of Creditors. But these are not in the form of an affidavit. IRP is directed to file all those documents in the form of an affidavit by tomorrow.

List the matter on 05/04/2017.

(S. Vijayaraghavan)
Member (T)

(Vijai Pratap Singh)
Member (J)